

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1772

ANSWERED ON:16.08.2013

JUVENILE HOMES

Karwariya Shri Kapil Muni;Mahendrasinh Shri Chauhan ;Nirupam Shri Sanjay Brijkishorilal

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

(a) whether the Government has taken note of the pathetic condition of juvenile homes due to which inmates are diverted towards criminal activities and become drug-addicts;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the funds sanctioned, released and utilized by the State Governments to run these juveniles homes during each of the last three years and the current year; and

(d) the corrective measures adopted or likely to be adopted by the Government to improve the conditions of these juvenile homes and to provide basic facilities therein to enable their inmates to be brought into the mainstream of the society?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): To improve the quality services in Homes and maintain the standards of care stipulated in the Central Model Rules under the Juvenile Justice (Care and Protection of Children) Act, 2000, the Ministry of Women and Child Development is providing financial assistance to the State Governments/UT Administrations under the Integrated Child Protection Scheme (ICPS) for setting up and maintenance of various types of Homes for children under the Act, which includes homes for girls as well. The Rules inter-alia specify standards for physical infrastructure, clothing, bedding, nutrition & diet, as well as rehabilitation measures such as education, vocational training, counselling etc. The State Governments/UT Administrations are required to ensure, through regular inspection and monitoring, that the institutions are run as per the provisions of the Act and the Rules framed there-under.

Under ICPS financial assistance is also provided to State Governments/UT Administrations for after care services for children leaving the Homes to help sustain them during the transition from institutional to independent life. The services include housing facilities, vocational training, help to gain employment, counselling and stipend etc.

The State-wise details of funds sanctioned and released to State Governments/UT Administrations during each of the last three years and current year so far under ICPS for maintenance of various types of Homes, including juvenile Homes, are annexed. The funds sanctioned and released are generally utilised, however, the unspent balance, if any, is adjusted from the eligible grant for the subsequent year.